

**Central Administrative Tribunal  
Principal Bench**

**OA No. 2175/2017**

New Delhi this the 12<sup>th</sup> day of July, 2017

**Hon'ble Mr. K.N. Shrivastava, Member (A)**

Lilu Ram, Aged 60 years,  
S/o Lal Chand,  
R/o RZH-404, Gali No.4,  
Raj Nagar, Part-II, Palam Colony,  
New Delhi - Applicant

(By Advocates: Mr. U.Srivastava with Mr. Manish Singh Chauhan)

-Versus-

1. Union of India through  
The General Manager,  
Northern Railway,  
Baroda House, New Delhi
2. The Divisional Railway Manager, Northern Railway,  
Estate Entry Road, New Delhi
3. The Divisional Engineer,  
O/o The Divisional Railway Manager,  
Northern Railway, Estate Entry Road,  
New Delhi - Respondents

**ORDER (Oral)**

The applicant retired on 01.10.2015 from the post of Gatekeeper in Delhi Division of Northern Railway. His grievance is that he has not been paid overtime allowance by the respondents. In this regard, he has submitted a representation dated 02.10.2016 (pg. 44), which has not been disposed of. The representation was followed by a

reminder dated 20.06.2017 (Annexure A-7), which, too, has remained unanswered.

2. Learned counsel for the applicant submits that the applicant would be satisfied if a time-bound direction is issued to respondent no.2 to dispose of the pending representation of the applicant.

3. Having regard to the submissions made by the learned counsel for the applicant and without going into the merits of the case, the OA is disposed of with a direction to respondent no.2 to decide the representation of the applicant dated 02.10.2016 within a period of three months from the date of receipt of a copy of this order.

**(K.N. Shrivastava)**  
**Member (A)**

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